

5	Hon. Rajiv Sharma, J.	<p>Fresh in Misc. Writs including under Article 227 of the Constitution of India (except arising out of CPC) and Writs relating to Educational and Society Matters for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Misc. Writs starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
6	Hon. S.S. Chauhan, J.	<p>Fresh in Service Writs other than Government Service, all Fresh and Listed matters under Industrial Dispute Act and all matters under Labour Law Enactments for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Service Writs other than Government Service starting from oldest, for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
7	Hon. Shri Narayan Shukla, J.	<p>Fresh in Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956, Testamentary and Civil Contempt for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Civil Contempt upto the year 2005 starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
8	Hon. Dharam Veer Sharma, J.	<p>Fresh in Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases. AND Criminal Appeals upto the year 2000 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Criminal Appeals for Bail/orders and <u>criminal appeals against acquittal in complaint cases</u> for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
9	Hon. Shabihul Hasnain, J.	<p>Fresh in Service Writs relating to Government Service for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Service Writs relating to Government Service starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

10	Hon. S.C. Chaurasia, J.	<p>Fresh in Writs relating to consolidation, U.P.Z.A. And L.R. Act, Land Revenue Act, arising out of orders passed by Board of Revenue, Ceiling of Land, for Orders, Admission and Hearing including Bunch Cases.</p> <p style="text-align: center;">AND</p> <p>Fresh in Writs relating to Tax, Excise and Central Taxation for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
11	Hon. S.N.H. Zaidi, J.	<p>Fresh in Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing. And Criminal Appeals for the year 2003 and 2004 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Major Bail upto the year 2008 for orders and applications U/s 482 Cr.P.C. related to rape, murder, kidnapping and dacoity for orders admission and hearing including bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
12	Hon. Vedpal, J.	<p>Fresh in Applications u/s 482, Criminal Revisions, Criminal Writs, Habeas Corpus Writs and Matters u/s 407 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases. And Criminal Appeals from the year 2005 for hearing.</p> <p><u>At 2:00 p.m.</u> : Criminal Revisions and applications u/s 482 Cr.P.C. starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
13	Hon. R.M. Chauhan, J. Hon. V.K. Dixit, J.	<p>Fresh in Contempt Appeals, Criminal Writs and Criminal Contempt for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Criminal Appeals for Bail/order upto the year 2005 for orders and admission.</p> <p><u>Thereafter</u> : Final Hearing of Criminal Appeals from the year 1980 to 1985 and Criminal Appeals in which accused persons are in custody including Capital sentence cases chronologically as per the numbers of the matters assigned.</p>
14	Hon. Dr. Satish Chandra, J.	<p>Fresh in F.A.F.O.'s, Civil Revisions, Matters under Article 227 of the Constitution of India arising out of CPC and Rent Control Writs for Orders, Admission and Hearing including Bunch Cases.</p> <p style="text-align: center;">AND</p> <p>Fresh in First Appeals, Second Appeals and all civil matters cognizable by Single Judge for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : F.A.F.O.'s, Civil Revisions, Rent Control Writs, First Appeals, Second Appeals starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

15	Hon. Shri Kant Tripathi, J.	<p>Fresh in all Bail Applications (except u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2001 and 2002 for hearing.</p> <p><u>At 2:00 p.m.</u> : Minor Bail upto the year 2008 for orders and criminal appeals related to punishment upto 2 years for orders, admission and hearing including bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
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ACTING CHIEF JUSTICE
27-05-2010